

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**IA No.203/2021 & 120/2020  
In  
CP (IB) No.349/Chd/Hry/2019**

**Under Section 7 & 60(5) of the  
Insolvency & Bankruptcy  
Code, 2016 & R 11 of the  
NCLT Rules, 2016**

**In the matter of:-**

State Bank of India ...Petitioner-Financial Creditor

Versus

Om Biomedic Pvt. Ltd. ....Respondent-Corporate Debtor

And in the matter of:-

**IA No.203/2021**

State Bank of India ...Applicant

Versus

Om Biomedic Pvt. Ltd. ....Respondent

And in the matter of:-

**IA No.120/2020**

Om Biomedic Pvt. Ltd. ...Applicant

Vs.

State Bank of India ....Respondent

**Present through Video Conferencing :-**

Mr. P.B.A. Srinivasan, Advocate for the petitioner/applicant

**IA No.203/2021**

This application has been filed by the financial creditor for withdrawal of the corresponding petition under Rule 11 of NCLT Rules, 2016. Heard the submissions made by the counsel and also perused the contents of the application. Prayer for withdrawal allowed. In the circumstances, CP (IB) No.349/Chd/Hry/2019 stands dismissed as withdrawn in terms of Rule 8

of IBC (Application to Adjudication Authority) Rules 2016 read with Rule 11 of NCLT Rules 2016.

2. Accordingly, IA No.203/2021 stands disposed of and also all other pending IAs are disposed of.

**IA No.120/2020**

In view of the dismissal of the CP as withdrawn, this IA becomes infructuous. Accordingly IA No.120/2020 is dismissed as infructuous.

**CP (IB) No.349/Chd/Hry/2019**

In view of the orders passed in IA No.203/2021, permitting the petitioner to withdraw the CP, the instant CP is dismissed as withdrawn. Accordingly, CP (IB) No.349/Chd/Hry/2019 is disposed of, as aforesaid.

Sd/-  
(Raghu Nayyar)  
Member (Technical)

Sd/-  
(P.S.N. Prasad)  
Member (Judicial)

April 07, 2021  
AV